

ITEM NO.36

REGISTRAR COURT. 2

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R M R . M V R A M E S H

Criminal Appeal No(s). 2128/2014

STATE OF PUNJAB

Appellant(s)

V E R S U S

KEWAL KRISHAN

Respondent(s)

Date : 07/10/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Kuldip Singh, Adv.

For Respondent(s)

U P O N h e a r i n g t h e c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g
O R D E R

Service of notice is complete on the sole respondent, but no one has entered appearance on his behalf. Appellant does not intend to file the additional documents. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

(M V RAMESH)
Registrar

SB